JUNE 28, 1971

Blocks A and B since this is an integrated scheme consisting of Blocks A, B and C.

(c) The total sale proceeds realised by selling the plots in Blocks A and B of the Safdarjang Development Residential Scheme amount to Rs. 118.52 lakhs.

Meeting Between Revenue Officers of India and Pakistan

3220. SHRI R. N. BARMAN: Will the Minister of EXTERNAL AFFAIRS be pleased to state:

(a) whether quarterly meeting between Revenue Officers of India and Pakistan for holding joint inspection of boundary pillars along the Indo-Pakistan border had not taken place so far:

(b) whether Pakistan Government has adopted delaying tactics in this regard;

(c) whether Indian Government has urged the Pakistan Government for such joint inspection; and

(d) if the answer to part (c) be in the affirmative what has been Pakistan's attitude and if in the negative, what further steps Government propose in this connection?

THE DEPUTY MINISTER IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI SURENDRA PAL SINGH): (a) to (d). Meetings for holding joint inspection of boundary pillars along the Indo-Pakistan border are supposed to be held bi-annually in some sectors and biennially in others. Such meetings, however, have not always been held at regular intervals. The possibility of arranging such meetings on the India-East Bengal border has been negated by recent developments in East Bengal.

Indian Engineers in U.S.A.

3221. SHRI GANGA REDDY: Will the Minister of EXTERNAL AFFAIRS be pleased to state:

(a) the number of Indian engineers in U. S. A. at present; and

(b) how many of them are in employment and how many of them have been thrown out of employment in the past six months?

THE DEPUTY MINISTER IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI SURENDRA PAL SINGH): (a) and (b). The number of Indian students studying Engineering in colleges in the USA is 5,532. Exact figures of Indian engineers who are employed in the USA are not available.

Charges Against Officers of Indian Oil Corporation Eastern Region, Calcutta

3222. SHRI JYOTIRMOY BOSU: Will the Minister of PETROLEUM AND CHE-MICALS be pleased to state:

(a) whether the Indian Oil Corporation is the major supplier of Kerosene;

(b) whether in 1968, Eastern region, particularly West Bengal, was faced with an acute shortage of Kerosene;

(c) whether on the 12th June, 1968, Central Bureau of Investigation, arrested the Sales Manager, Indian Oil Corporation, Marketing Division (Kerosene Department) Under Section 161 of Indian Penal Code;

(d) whether a few cases were filed against some Indian Oil Corporation agents on charges of selling Kerosene in the black market;

(e) if the answers to parts (a) to (d) be in the affirmative, the details of the charges brought against each of the Indian Oil Corporation Officers, Calcutta; and

(f) the position now in regard to the cases brought against the said officers?

THE MINISTER OF PETROLEUM AND CHEMICALS (SHRI P. C. SETHI): (a) Yes Sir.

(b) Temporary shortage of kerosene oil was reported in 1968 from the Eastern Region particularly in West Bengal because the foreign Oil Companies, particularly Esso, withdrew from the Eastern Market. IOC took prompt steps to increase supplies and fill up the vacuum.

(c) On receipt of a complaint against an IOC Officer, the Central Bureau of Investigation laid a trap on 12-6-68 and placed under arrest a Sales Officer of IOC, Calcutta (Not the Sales Manager) on charges of corruption.

(d) There had been several cases from time to time against Agents under Essential Commodities Act. Whenever such cases were reported to the IOC, supplies to concerned dealers were suspended.